

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:456

ANSWERED ON:16.05.2006

PERFORMANCE OF NON -GOVERNMENTAL ORGANISATIONS

Ahir Shri Hansraj Gangaram

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

(a) whether the Government has taken any periodical review of the projects being implemented by Non-Governmental Organisations (NGOs) for child development in the country;

(b) if so, the details thereof;

(c) whether review of the performance of NGOs getting foreign contributions for child development is also carried out;

(d) if so, whether the Government has identified the NGOs getting foreign contributions in the name of child development and not spending the same for the said purpose; and

(e) if so, the action taken/proposed to be taken against such NGOs?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a),(b),(c),(d)&(e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a),(b),(c),(d) &(e) OF LOK SABHA STARRED QUESTION NO. 456 FOR 16.5.2006 BY SHRI HANSRAJ G. AHIR REGARDING PERFORMANCE OF NON-GOVERNMENTAL ORGANISATIONS

(a)&(b) There are several schemes and programmes being implemented by different Ministries and Departments through NGOs for child development which includes schemes for several issues like education, health, early childhood care, nutrition, juvenile justice, disability, street children, adoption, child labour, etc. All schemes are being reviewed by implementing Ministries and Departments from time to time and suitable decisions are taken for their continuation, discontinuation, expansion, reduction and modifications on the basis of such reviews.

(c),(d)&(e) Ministry of Home Affairs grant permission under FCRA Act, 1976 to NGOs and Associations of the country to enable them to receive foreign contributions from other countries. The Foreign Contribution (Regulation) Act (FCRA), 1976 regulates, inter-alia, the acceptance and utilization of foreign contribution by individuals, associations and foreign hospitality by individuals working in important areas of national life, not excluding child development. The permission is granted for a certain period, which is discontinued or extended for a further period after review.